

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeal (s) Involved:

Central Excise Appeal No. 547 of 2011

(Arising out of Order-in-Original No. 38/2010 dated 01/12/2010 passed by the Commissioner of Central Excise, Bangalore-III Commissionerate, Bangalore.)

AND

Appeal No (s) Involved:

Central Excise Appeal No. 161 of 2009

(Arising out of Order-in-Original No. 03/2008 dated 30/10/2008 passed by Commissioner of Central Excise, Bangalore-III Commissionerate, Bangalore.)

J.R. DURALUMIN ALLOYS

SHED NO.1, SURVEY NO.43,
KENCHANAHALLI GRAMA, R.V.NIKETAN
POST, 8TH MILE, KENGERI HOBLI, MYSORE
ROAD, BANGALORE 560059

Appellant(s)

VERSUS

**Commissioner of Central Excise
And Service Tax BANGALORE-III**

NULL PB.NO.5400...QUEENS ROAD,
CENTRAL REVENUES BUILDING,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

None

SWAMY ASSOCIATES

G-8, FORTUNA ICON APARTMENTS,
JODIDHAR ASWATHAPPA FARM, BEHIND
NAGARJUNA, SAHAKAR NAGAR,
BANGALORE - 560092, KARNATAKA

For the Appellant

Mr. Rama Holla,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20031-20032 / 2020

Date of Hearing: 08/01/2020

Date of Decision: 08/01/2020

Per : AS PER BENCH

Appellant has submitted that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeals are dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **08/01/2020.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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